

Amendment in the Insolvency and Bankruptcy Board of India (Delegation of Powers and Functions) Order, 2017

The Governing Board considered the Board Note and approved the proposed delegations with the following changes:

- (i) B. Oversight and Enforcement, Add 12A: Decision to file a complaint with the Court or close a complaint shall be taken by ED in charge of Prosecution Division; and
- (ii) C. Establishment Matters Item 15 (Clause 9): Decisions on litigation under the RTI Act, 2005 shall be taken by ED (Law).